

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 32937/2018

(Arising out of impugned final judgment and order dated 31-07-2018 in FAFO No. 3198/2018 passed by the High Court Of Judicature At Allahabad)

SANTOSH RAM & ORS.

Petitioner(s)

VERSUS

ORIENTAL INSURANCE COMPANY LIMITED & ANR.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 03-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MS. JUSTICE INDIRA BANERJEEFor Petitioner(s) Ms. Rinchen wangmo, Adv.
Dr. Sumant Bharadwaj, Adv.
Mr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner.

Learned counsel appearing on behalf of the petitioner has drawn our attention to the judgment of this Court reported in 2009 (2) SCC 244 *Mantoo Sarkar v. Oriental Insurance Company Limited and Others* and submitted that the claim petition can be entertained at the place of residence of the claimant.

Having regard to above submissions, issue notice

returnable within six weeks.

Signature Not Verified
Digital signed by
MADHU BALA
Date: 2019.01.04
15:44:55 IST
Reason: 

(MADHU BALA)
COURT MASTER (SH)(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER